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|         |               | I       | 11.00 am to 11.45 am | Role of Judiciary and Bar and expectations  
- By Sanjeev Kalgaonkar, Director In-charge, MPSJA |
|         |               | II      | 12.00 noon to 1.00 p.m. | Primary & Secondary evidence and Law relating to Electronic Evidence  
- By Shri Vidhan Maheshwari, Assistant Director, MPSJA |
|         |               | III     | 1.45 pm to 3.15 pm | Latest trends in law relating to Motor Accident Claim Cases  
- By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA |
|         |               | IV      | 3.30 pm to 4.30 pm | Framing of issues in Civil Cases  
- By Shri S. N. Khare, Retired District Judge |
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| I 11.00 am to 12.00 noon | Legal research and problem solving  
  – By Shri Vidhan Maheshwari,  
    Assistant Director, MPSJA |
|               | **TEA BREAK (12.00 noon 12.15 pm)**                                      |
| II 12.15 pm to 1.00 p.m. | Language skills – Points relating to summarization and translation  
  – By Shri Awdhesh Kumar Gupta,  
    Faculty Member (Sr.), MPSJA |
|               | **LUNCH BREAK (1.00 p.m. to 1.45 p.m.)**                                |
| III 1.45 p.m. to 3.15 p.m. | Art of Judgment writing  
  – By Shri Sudeep Kumar Shrivastava,  
    Additional Director,  
    MPSJA                        |
|               | **TEA BREAK (3.15 p.m. to 3.30 p.m.)**                                  |
| IV 3.30 p.m. to 4.30 pm | Art of Cross-examination  
  – By                                                                 |
## DAY THREE: 21.03.2018 (Wednesday)

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| 11.00 am to 12.00 noon | Law relating to framing of charges  
  - By Smt. Sangeeta Yadav,  
    Faculty Member (Jr),  
    MPSJA              |
| 12.00 noon to 12.15 pm | TEA BREAK (12.00 noon 12.15 pm)   |
| 12.15 pm to 1.15 p.m. | Examination of witness in criminal cases  
  - By Sanjeev Kalgaonkar,  
    Director In-charge,  
    MPSJA          |
| 1.15 p.m. to 2.00 p.m. | LUNCH BREAK (1.15 p.m. to 2.00 p.m.) |
| 2.00 p.m. to 3.00 p.m. | Law relating to trial of sessions cases  
  - By Shri Awdhesh Kumar Gupta,  
    Faculty Member (Sr.),  
    MPSJA         |
| 3.00 p.m. to 3.15 p.m. | TEA BREAK (3.00 p.m. to 3.15 p.m.)  |
| 3.15 p.m. to 4.30 p.m. | Contemporary law relating to offences against  
  women and children  
  - By Sanjeev Kalgaonkar,  
    Director In-charge,  
    MPSJA      |
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| 11.00 am to 12.00 noon | ADR Procedure – Role of Advocates  
  – By Shri B. S. Bhadoriya,  
    Member Secretary,  
    MP State Legal Services Authority,  
    Jabalpur |
| 12.15 pm to 1.00 p.m. | Key issues relating to Plea Bargaining and compounding in criminal cases  
  – By Shri Rajesh Saxena,  
    District Legal Aid Officer,  
    SLSA, Jabalpur |
| 1.45 p.m. to 2.45 p.m. | Marshaling & Appreciation of evidence in criminal cases with reference to witnesses  
  (Contd…)  
  – By Shri S. N. Khare,  
    Retired District Judge |
| 3.00 p.m. 4.00 p.m. | Marshaling & Appreciation of evidence in criminal cases with reference to witnesses  
  – By Shri S. N. Khare,  
    Retired District Judge |
| 4.00 p.m. onwards | Open interactive session followed by Valedictory Session |

**Note:**  
(1) The participants may ask any question but please do not interrupt the speaker midway the lecture.  
(2) The Time Table is subject to change as per exigencies.  
(3) Use of Cell Phones in lecture room is strictly prohibited.